PUBLIC ANNOUNCEMENT UNDER REGULATION 3(1) READ WITH REGULATIONS 15(1) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

Open offer for Acquisition upto 13,34,200 fully paid up Equity Shares of the face value of ₹10 each ("Equity Shares") of Servotech Engineering Industries Limited ("SEIL"/"Target Company") from the Public Shareholders of the Target Company by Mr. Radheshyam Lahoti (hereinafter referred to as "Acquirer"), along with Lahoti Exports Private Limited ("LEPL"/"PAC 1"), Quality Products Marketing Private Limited ("QPMPL"/"PAC 2"), Mr. Ramawtar Lahoti ("PAC 3") and Focus Investment & Traders Private Limited ("FITPL"/"PAC 4")

This Public Announcement **("PA"/"Public Announcement")** is being issued by Mark Corporate Advisors Private Limited **("Manager to the Offer")** for and on behalf of the Acquirer and PACs to the public shareholders of the Target Company pursuant to Order No. WTM/RKA/CFD-DCR-05/2015 dated January 23, 2015 of the Honorable Whole Time Member of SEBI and in compliance with, amongst others, Regulation 3(1) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto **["SEBI (SAST) Regulations, 2011"/"Regulations"]**.

Definitions:

(a.) **"Voting Capital"** shall mean the paid-up equity share capital of ₹404.56 Lakhs comprising of 36,83,689 full paid up equity shares of ₹10 each and 14,47,711 partly paid up Equity Shares of ₹10 each (paid-up to the extent of ₹2.50 per share).

1. OFFER DETAILS

1.1. **Offer Size:** The Acquirer and PACs hereby make this Open Offer **("Offer")** to the Public Shareholders of the Target Company to acquire upto 13,34,200 fully paid-up equity shares of face value of ₹10 each, constituting 26% of the Share Capital and 32.98% of the Voting Capital of the Target Company, subject to the terms and conditions mentioned in this Public Announcement **("PA")**, the Detailed Public Statement (**"DPS"**) that will be published and the Letter of Offer (**"LoF"**) that will be sent to the Equity Shareholders of the Target Company, in accordance with the Regulations.

1.2. **Offer Price/Consideration:** The Offer price of ₹6.90 (Rupees Six and Paise Ninety only) (₹5.47 per share as per SEBI's Order and ₹1.43 being the interest @ 10% p.a.) per fully paid-up Equity Share of face value of ₹10 each, is in accordance with the Order of Hon'ble Whole Time Member of SEBI vide No. WTM/RKA/CFD-DCR/05/2015 dated January 23, 2015 and in compliance with Regulations 8 of the Regulations **("Offer Price")**, aggregating to a consideration of ₹92,05,980 (Rupees Ninety Two Lakhs Five Thousand Nine Hundred and Eighty only), assuming full acceptance in the Open Offer **('Offer Size')**. The Shareholders who are holding partly paid-up equity shares will be eligible to participate in the Offer only upon making the equity shares fully paid-up i.e. after paying the amount due on allotment along with the interest.

1.3. **Mode of Payment:** The Offer Price will be paid in Cash, in accordance with Regulation 9(1) (a) of the Regulations.

1.4. **Type of Offer:** This is an Offer in compliance with Regulation 3(1) of the Regulations.

2. TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION):

There is no transaction which triggered the Open Offer Obligation. However, Hon'ble Whole Time Member of SEBI vide Order No. WTM/RKA/CFD-DCR/05/2015 dated January 23, 2015 directed Mr. Radheshyam Lahoti ('Acquirer'), Lahoti Exports Private Limited ('PAC 1'), Quality Products Marketing Private Limited ('PAC 2'), Mr. Ramawtar Lahoti ('PAC 3'), Focus Investment & Traders Private Limited ('PAC 4') and Mr. Sitaram Lahoti to make a Public Announcement to acquire shares of the Target Company and pay interest at the rate of 10% per annum in accordance with the provisions of SEBI (SAST) Regulations, 2011. Since Mr. Sitaram Lahoti, father of Mr. Radheshyam Lahoti ('Acquirer') expired, we have excluded him from the list of the Acquirer/PACs.

Mark Corporate Advisors Pvt. Ltd. Mumbai

3. DETAILS OF THE ACQUIRER AND THE PACs:

Details	Acquirer	PAC 1	PAC 2	PAC 3	PAC 4	Total
Name of the Acquirer/ PACs	Mr. Radheshyam Lahoti	Lahoti Exports Pvt. Ltd.	Quality Products Marketing Pvt. Ltd.	Mr. Ramawtar Lahoti	Focus Investment & Traders Pvt. Ltd.*	5
Address	Building No. 18, D Wing, 303, Prem Apartment, Saibaba Nagar, Borivali (W), Mumbai-400 092	203, Chartered House, Dr. C H Street, Dhobi Talav, Near Marine Lines, Mumbai-400 002	203, Chartered House, Dr. C H Street, Dhobi Talav, Near Marine Lines, Mumbai-400 002	142, Ajit Colony, Ratanada, Jodhpur-342 001	1-A, Alli Chambers, 1st Floor, Medows Street, Fort, Mumbai-400 001	-
Name of the persons in control/promoters of Acquirer/PACs where Acquirer/PACs are Companies	Not Applicable	Mr. Radheshyam Lahoti	Mr. Ramawtar Lahoti	Not Applicable	Mr. Chandraprakash Khandelwal, Mr. Naresh Khandelwal and Mr. Purshottam Khandelwal	-
Name of the Group, if any, to which the Acquirer/PACs belongs to	None	None	None	None	None	-
Pre Transaction Shareholding • Number • % to Share Capital • % to Voting Capital	2,35,108# 4.58% 5.81%	3,65,600 7.12% 9.04%	2,92,800 5.71% 7.24%	60,100 1.17% 1.49%	1,15,300 2.25% 2.85%	10,68,908 20.83% 26.42%
Proposed shareholding after the acquisition of shares which triggered the Open Offer	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	-
Any other interest in the Target Company	Managing Director	Promoter Group	Promoter Group	Executive Director	Promoter Group	-

* Focus Investment & Traders Private Limited ('FITPL') is a PAC only for the limited purpose for the compliance of SEBI's Order No. WTM/RKA/CFD-DCR/05/2015 dated January 23, 2015. Neither, FITPL intends to acquire any shares in the Open Offer nor willing to meet any type of financial commitment arisen on this account. Post Offer, FITPL shall not be categorized as part of Promoter Group of Servotech Engineering Industries Limited.

\# Since Mr. Sitaram Lahoti has expired, his holding of 500 Equity shares in the Target Company is under transmission to Mr. Radheshyam Lahoti.

4. DETAILS OF SELLING SHAREHOLDERS, IF APPLICABLE: Not Applicable

5. DETAILS OF THE TARGET COMPANY

5.1.	Name	:	Servotech Engineering Industries Limited
5.2.	CIN	:	L28933MH1994PLC081857
5.3.	Registered Office Address	:	203, Chartered House, Dr. C H Street, Dhobi Talav, Near Marine Lines, Mumbai-400 002
5.4.	Stock Exchanges where Listed	:	BSE Ltd, Mumbai ('BSE') with Scrip Code 531944, Ahmedabad Stock Exchange Limited ('ASE') and Madras Stock Exchange Limited ('MSE') (de-recognized & Non-Operational Stock Exchange)

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6. OTHER DETAILS

6.1. The details of the Open Offer will be published in the newspapers in terms of the provisions of Regulations 13 (4) and 14 (3) of Regulations vide a Detailed Public Statement on or before May 08, 2015 (Friday).

6.2. The Acquirer and PACs, jointly and severally undertake that they are aware of and will comply with their obligations under the Regulations and have adequate financial resources to meet the Offer obligations in terms of Regulation 25(1) of the Regulations in relation to the Offer.

6.3. This Offer is not subject to any minimum level of acceptance.

6.4. Competing Offer: This is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.

Issued by the Manager to the Offer:

MARK

Mark Corporate Advisors Private Limited
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Telefax: +91 22 2612 3207/08
Contact Person: Mr. Manish Gaur
Email: openoffer@markcorporateadvisors.com
SEBI Regn No.: INM000012128

For and on behalf of the Acquirer & PACs:

Radheshyam Lahoti ('Acquirer')
(*For himself and duly constituted Power of Attorney holder for PAC 1, PAC 2 and PAC 3*),

Focus Investment & Traders Private Limited ('PAC 4')

Place: Mumbai

Date: April 29, 2015

Mark Corporate Advisors Pvt. Ltd. Mumbai